

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 31st day of July, 2003.

Contempt Application No. 251 of 2002.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.

Hon'ble Mr. D.R. Tewari, Member- A.

Dr. S.R.P Upadhyay S/o Late C.B. Upadhyaya
R/o 14, Hargovind Nagar, Pilibhit Road, Bareilly, U.P.

.....Applicant

Counsel for the applicant :- Sri L.M. Singh
Sri A.K. Jaiswal

V E R S U S

1. V. Parmeshwaram,
Director, Central Board of Workers Education,
near WRCE Gate, North Amba Zhari Road,
Nagpur (Maharashtra).

2. P.N Kakkar,
Regional Director,
Central Board For Workers Education, Paradise,
24A, Model Town, Near Sports Stadium, Bareilly.

.....Opposite Parties.

Counsel for the Opposite Parties :- Sri D.S. Shukla

O R D E R (Oral)

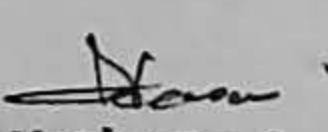
By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

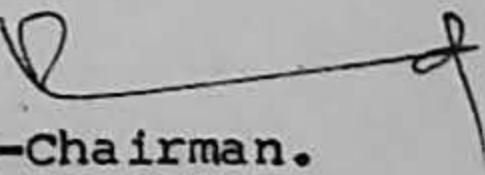
By this application under section 17 of the Administrative Tribunals Act, 1985, the applicant has prayed to punish the respondents No. 1 and 2 for wilful disobedience of the order dated 04.12.2001 of this Tribunal passed in O.A No. 1170/1999. The direction of this Tribunal was to the following effect :-

"In effect the respondents are directed to see whether the applicant came within the zone of consideration for promotion to the post of Education Officer Selection Grade on the basis of the seniority as according to him after his confirmation w.e.f 30.01.1992 and if it has not been so considered, the respondents shall consider him for grant of the post of Education Officer Selection Grade within a period of four months from

the date of receipt of a copy of this order.
There shall be no order as to costs."

2. Respondents have filed their counter reply. Alongwith counter reply copy of the order dated 21.02.2002 has been filed which shows that the applicant was considered for promotion to Education Officer Selection Grade but he has not been found within the zone of consideration for promotion.
3. As the respondents have considered the claim of the applicant as directed by this Tribunal, it is difficult to say that any case of contempt is made out against the respondents. The Contempt Application is accordingly dismissed. Notices are discharged. However, in case, the ~~is~~ applicant ~~dis-satisfied~~ with the order, he may challenge the same ~~from~~ original side. As the contepmt application is finally decided, the M.As No. 1704 and 1705/2003 are also disposed of.
4. There will be no order as to costs.


Member- A.


Vice-Chairman.

/Anand/